GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO 280 TO BE ANSWERED ON 03.02.2023

UTILIZATION UNDER NIRBHAYA FUND

280. SHRI KURUVA GORANTLA MADHAV:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of funds allocated to the Nirbhaya Fund as of October 2021 and the percentage out of the same that has been disbursed, State-wise;
- (b) the details of the proposals for utilization of funds submitted, State-wise;
- (c) whether the Government has taken any steps to ascertain the reasons for submission of fewer proposals for utilization of funds by the States and to encourage them to increase number of the same, if so, the details thereof and if not, the reasons therefor:
- (d) whether the fund is consistently being diverted towards other schemes and if so, the details thereof; and
- (e) whether the Government has considered instituting a committee to oversee the utilization of funds considering the under-utilization/misappropriation that is taking place and if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (e): The projects/ schemes under Nirbhaya Fund are demand driven. The projects/ schemes appraised by Empowered Committee (EC) under Framework for Nirbhaya Fund have staggered implementation schedule. While some of the appraised projects are directly implemented by Central Ministries/ Departments; majority of the projects are implemented through State Governments/ Union Territory Administrations in which Central Government releases the funds to States/ UTs as per prescribed fund-sharing pattern of respective projects/ schemes. Thereafter, implementation on ground is done by the States/ UTs as per the given timelines. For the schemes requiring recurring expenditure for providing services, further funds are released upon receipt of Utilisation Certificates (UCs) and Statement of Expenditure (SoE) from the Implementing Agency/ authority. The UCs are required to be submitted within twelve months of the closure of financial year, in which grant was released. Hence, it is possible that more funds have been actually utilised, but Utilisation Certificates (UCs) and Statement of Expenditure (SoE), as required, as per provisions of General Financial Rules (GFR) have not been submitted by the concerned States/ Implementing Agencies (IAs). The Ministry regularly follows up with the States/ Implementing agencies to submit UCs and SoEs. Various other factors such as time taken

in getting required approvals from competent authorities, procedure to be followed for award of contract, disruptions due to unforeseen reasons such as the one created by the Covid 19 etc. have also affected implementation of schemes/ projects. Under Nirbhaya Fund, so far approximately 70% of the fund released has been reported to be utilised.

The schemes/ projects funded from Nirbhaya Fund include One Stop Centres (OSCs); Universalisation of Women Helplines (WHL), Emergency Response Support System (ERSS) which is a pan-India single number (112)/ mobile app based system for emergencies; a cyber-crime reporting portal to report obscene content; safe city projects in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow and Mumbai) including infrastructure, technology adoption and capacity building in community through awareness programmes, establishment of state of the art DNA Laboratory at CFSL, Chandigarh; assistance to 28 States/ UTs to strengthen Forensic Science Laboratories; setting up of 1023 Fast Track Special Courts (FTSCs) for speedy disposal of cases of rape and cases under POCSO Act; setting up/ strengthening of Anti Human Trafficking Units (AHTUs) in all districts of the country; setting up/ strengthening of Women Help Desks (WHDs) at Police Stations etc.

The State / UT-wise and year-wise quantum of funds allocated / released and utilized under Nirbhaya Fund, since financial year 2016-17 to 2021-22, are at **Annexure.**

The Empowered Committee also reviews the status of implementation of projects, and expenditure on approved projects from time to time in conjunction with the concerned Ministries/ Departments/ Implementing Agencies. Further, the concerned Ministries / Departments / Implementing Agencies also monitor the progress of implementation at their levels.

Annexure

Annexure referred to in reply to part (a) to (e) of Lok Sabha Un-starred Question No. 280 for answer on 03.02.2023 regarding 'Utilization under Nirbhaya Fund'

State/ UT-wise and year-wise quantum of Nirbhaya Funds allocated/ released and utilized since financial year 2016-17 to 2021-22

(Rs. in Crore)

SI.	States/ UTs		Total					
No.		2016-17	2017-	2018-19	2019-20	2020-	2021-22	Utilization
			18			21		
1	Andaman and	3.30	1.93	0.88	0.82	5.86	0.91	9.75
	Nicobar Islands							
2	Andhra Pradesh	19.88	66.36	8.98	13.35	2.63	12.98	41.97
3	Arunachal Pradesh	6.00	2.78	8.63	6.56	11.04	9.96	16.05
4	Assam	17.30	4.19	8.03	18.36	16.82	11.70	36.26
5	Bihar	21.51	2.85	3.63	24.15	26.90	33.26	43.58
6	Chandigarh	4.25	2.50	0.68	1.00	3.77	0.77	9.07
7	Chattishgarh	22.00	12.06	7.47	22.06	7.58	12.29	53.11
8	Dadra and Nagar	0.20	8.97	0.01	4.22	3.67	0.45	12.52
	Haveli and Daman							
	and Diu							
9	Delhi	32.80	9.24		291.32			
10	Goa	6.01	1.74	0.05	5.42	3.47	0.47	12.74
11	Gujarat	16.16	6.54	58.07	68.95	54.26	13.40	177.12
	Haryana	16.13	2.91	4.80	13.36	7.75	9.65	35.97
13	Himachal Pradesh	5.92	1.80	4.60	16.70	3.68	1.92	19.38
14	Jammu and	9.67	2.38	3.58	14.98	2.79	6.53	22.39
	Kashmir							
15	Jharkhand	5.07	11.38			19.44		
16	Karnataka	20.29	5.65	206.84	24.24	21.06	21.66	229.81
	Kerala	16.07	4.68	3.51	15.42	12.28	5.69	
18	Ladakh-UT	0.00	0.19	0.00	0.00	4.05	0.30	1.27
19	Lakshdweep	0.10	4.57	0.00	0.21	0.37	0.15	4.96
	Madhya Pradesh	29.53	19.70			33.05	47.02	94.40
21	Maharashtra	19.79	21.81	118.21	132.39	13.25	8.61	254.65
22	Manipur	4.81	1.63	5.92	9.30	11.37	5.41	22.15
23	Meghalaya	5.41	1.70	2.19	8.03	8.50	3.47	12.36
24	Mizoram	4.86	3.44	5.68	6.84	4.06	11.47	18.85
25	Nagaland	5.82	5.75	5.23	10.68	4.66	8.69	27.33
26	Odisha	20.24	4.12	8.74	24.87	15.77	25.46	49.26
27	Puducherry	3.33	1.82	0.99	4.98	3.32	0.90	9.62
28	Punjab	14.35	5.91	9.52	16.88	9.27	5.05	37.48

29	Rajasthan	29.22	7.22	8.18	25.93	21.74	36.89	82.83
30	Sikkim	0.23	6.21	0.73	1.84	6.33	1.38	7.27
31	Tamil Nadu	15.31	3.38	183.68	97.52	14.05	15.65	304.47
32	Telangana	17.02	7.36	89.03	65.08	8.99	50.68	200.95
33	Tripura	5.53	1.64	3.19	5.73	2.63	6.98	11.96
34	Uttar Pradesh	32.65	47.97	93.96	105.51	163.24	49.07	305.33
35	Uttrakhand	8.45	3.84	3.30	9.60	8.40	4.82	21.97
36	West Bengal	21.43	4.32	49.96	17.82	6.18	5.01	95.32
